

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.179/2013

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	IOT Infrastructure & Energy Services Ltd-Vs-IOT Utkal Energy Services Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Adv. Sr. Ratnanku Banerjee
- 2) Adv. Kuldeep Mallik
- 3) Adv. Aiman Abdullah
- 4) Adv. Sanchari Debnath

For Petitioners.
ORDER Sanchari Debnath
19/02/18.

Ld. Counsel for the petitioner is present.

It is submitted by the party that due to resolution passed by the Bar Association, Calcutta High Court arguing Counsel is not present.

Keeping in view of the submissions of the party the case is adjourned to 04/04/2018.

List it on 04/04/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)